

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No.3004/2004

MA NO. 2522/2004

this the 20th day of December, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

1. R.K. Roy, AE (C)
S/o Sh. S.C. Roy
Garrison Engineer (P) South,
Delhi Cantt
2. Shri A.K. Sarkar, AE (E/M)
S/o Sh. Shashi Bhushan Sarkar
Garrison Engineer (AF),
Subroto Park,
Delhi Cantt.

...Applicant

(By advocate: Shri V.K.Garg)

Versus

1. Union of India
Through Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. The Engineer-in-Chief,
Military Engineer Services,
Kashmir House, Rajaji Marg,
New Delhi.

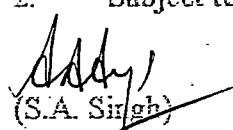
...respondents

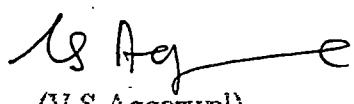
ORDER (ORAL)

By Mr. Justice V.S. Aggarwal:

Learned counsel for the applicants states that he may be permitted to withdraw the present application with liberty to file a fresh application, in case any adverse order concerning the rights of the applicants is passed. Allowed is prayed.

2. Subject to aforesaid dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

kdr/